

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar

Notification.
Jammu, 18TH of January, 2022

S.O. 19.— In exercise of the powers conferred by sub-section (2) of section 3 of The Family Courts Act, 1984 (Central Act), the Lieutenant Governor in consultation with the High Court of Jammu and Kashmir and Ladakh, is pleased to specify the local limits of Districts Jammu and Srinagar, as the limits within which the Family Court, Jammu and the Family Court, Srinagar shall exercise their jurisdiction respectively.

By order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/16/2021/10.

Dated:18-01-2022.

Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Principal Secretary to the Lieutenant Governor, Raj Bhawan, J&K, Jammu.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Principal Secretary to Government, General Administration Department.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu. This is with reference to his letter No. 55130/RG/GS dated 21.12.2021.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Jammu.
7. Presiding Officer, Family Court, Jammu/Srinagar.
8. Director, Archaeology, Archives and Museums, J&K, Jammu.
9. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
10. Private Secretary to Secretary to Government, Department of Law, Justice and P.A.
11. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
12. In-charge Website, Department of Law, Justice & PA.
13. S.O Section, Department of LJ&PA (w. 7. s.c).
14. Concerned file.

Reyaz Ali Bhat
18-01-2022

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Khalid
10-01-2022.